

(16)

F. No. 13-32/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-32/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 28.05.2018 received in this office on 28.05.2018, under RTI Act, 2005, the information received from **T.O. (I/C SM Branch)** containing 09 pages is enclosed herewith for your reference please.

As coping charges of reply of RTI application deposited (Rs. 20/- IPO No. 44F 513868 & 44F 513589) by the applicant. it is received in this office on 26.06.2018.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.



CPIO
CESTAT, New Delhi
Date: 27.06.2018

To,

Sh. A. K. Jain
Advocate, F-1303
Celebrity Homes, Palam Vihar,
Gurgaon-122017





F.NO.32(33) MISC/RTI-SM/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi.
SM APPEAL BRANCH.

15

INFORMATION NOTE

Date : 01/06/2018

Subject: Information sought under RTI Act 2005- RTI dated 28/05/2018 filed by Sh. A.K. Jain Advocate -reg.

Ref : CPIO ID NO.13-32/CESTAT/CPIO-ND/VPP/2018 dated 28/05/2018.

Please refer to CPIO note dated 28/05/2018 issued under I.D. No.13-32/2018 on the captioned subject.

In this regard, it is informed, at the outset, that the applicant is the authorized advocate for the respondent in the department appeal a certified copy of final order of which has been sought taking shelter under RTI Act 2005. Such being the case, certified copy of the order must have been provided to him earlier and hence In the circumstances, another certified copy of the order can not be provided to him.

Notwithstanding above, an attested copy of the order is enclosed herewith (consisting 09 pages in total) that can be forwarded to the applicant.

The applicant may be informed accordingly.



Technical Officer
Single Member Branch

✓ To,

The Assistant Registrar/
CPIO, New Delhi.

Enclosed : As above.

③

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As coping charges of reply of RTI application deposited (Rs. 20/- IPO No. 44F 513868 & 44F 513589) by the applicant. it is received in this office on 26.06.2018.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.




CPIO
CESTAT, New Delhi
Date: 27.06.2018

To,

Sh. A. K. Jain
Advocate, F-1303
Celebrity Homes, Palam Vihar,
Gurgaon-122017



2199/CR/18

25/6/18

Date: 19.06.2018

(4)

To,
The CPIO,
CESTAT, West Block No. 2,
R.K. Puram,
New Delhi-110066

Customs Excise
Appellate Tribunal
25 JUN 2018
West Block
25/06/18

SUBJECT: INFORMATION REQUIRED UNDER THE RTI ACT, 2005

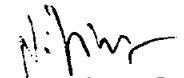
Sir,

In response to your reply vide ID No. 13-32/2018 dated 07.06.2018 (copy enclosed), please find enclosed herewith IPO for Rs.20/- (IPO No. 44F 513868 & 44F 513869 for Rs.10/- each), towards requisite information.

You are, therefore, requested to provide the requisite information and oblige.

Awaiting your early action as well as acknowledgement,

Yours Sincerely,



For (A K Jain)
Advocate

F-1303, Celebrity Homes,
Palam Vihar,
Gurgaon - 122 017
0124-4030943
Mobile: 09810019781
email: akjain2004@rediffmail.com

Encl:a/a

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F. No. 13-32/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-32/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to the RTI application of Shri/Smt. A. K. Jain (No. NIL dated 28.05.2018.2018) received in this office on 28.05.2018.

In this connection it is to inform you that copy of order in the shape of RTI reply is ready for delivery, *which is received from Exchange S.M. Branch.*

Therefore, you are requested to deposit Rs. 18 in the shape of I.P.O or Bank Draft as fee of the copy under the RTI Act.

Pages 09 x Rs. 02 =Rs. 18/-.

It may be deposited by or before 25.06.2018 and copies may be received.

1 cas 07-6-1
CPIO

CESTAT New Delhi
Date: 07.06.2018

To:

Sh. A. K. Jain
Advocate, F-1303
Celebrity Homes, Palam Vihar,
Gurgaon-122017

o/c

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI-110066
ISSUED ON
- 8 JUN 2018
SIGN. (DISPATCH SECTION)

To:

Sh. A. K. Jain
Advocate, F-1303
Celebrity Homes, Palam Vihar,
Gurgaon-122017

(2)

F. No. 13-32/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-32/2018

Subject: Information sought under RTI Act, 2005.
Sir/Madam,


Please refer to RTI application of Shri/Smt. A. K. Jain (No. NIL dated 28.05.2018.2018) received in this office on 28.05.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-32/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 12.06.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

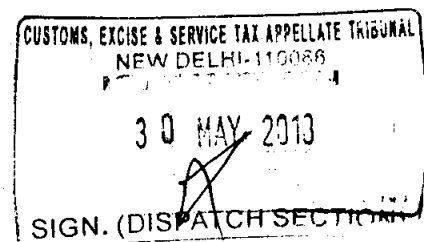

CPIO
CESTAT New Delhi
Date: 28.05.2018

For Compliance to:

1. AR (SM Branch)

Copy to: (For Information)

Sh. A. K. Jain
Advocate, F-1303
Celebrity Homes, Palam Vihar,
Gurgaon-122017



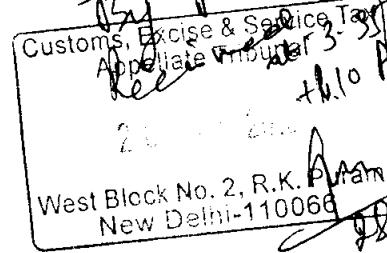
Handwritten:
Ramesh
30/05/18

Date: 23.05.2018

To,

The CPIO,
CESTAT, West Block No. 2,
R.K. Puram,
New Delhi

ID - 13-32/2018 (CESTAT)



SUBJECT: INFORMATION REQUIRED UNDER THE RTI ACT, 2005

Sir,

Undersigned may please be provided with the following information from your goodself under the Right to Information Act, 2005:-

"Certified copy of final order No. 50891/2018 in the case of CCE, Delhi-I Vs. M/s Vardhman Industries dated 05.03.2018"

A mandatory fee of Rs. 10/- vide IPO No. 44F 514994 is being enclosed.

E/2073/07 SM

Yours Sincerely,



(A K Jain)
Advocate
F-1303, Celebrity Homes,
Palam Vihar,
Gurgaon - 122 017
0124-4030943
Mobile: 09810019781
email: akjain2004@rediffmail.com